

Without winding up, the entire assets of the company are likely to be eroded and eaten up to the complete detriment of the shareholders.

12.16 hrs

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED ARREST OF AN INDIAN EMBASSY
OFFICIAL AT DJAKARTA AIRPORT

श्री कामेश्वर सिंह (खगरिया) : अध्यक्ष महोदय, मैं अबलम्बनीय लोक महत्व के निम्न-लिखित विषय की ओर वैदेशिक-कार्य मंत्री का ध्यान दिलाता हूँ और प्रार्थना करता हूँ कि वह इस बारे में वक्तव्य दें :

“जाकार्ता हवाई अड्डे पर भारतीय दूतावास के एक अधिकारी की गिरफ्तारी का समाचार”।

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : A member of the Indian Embassy staff in Djakarta was detained by the Djakarta Airport Police on the night of April 16-17. He was released on the subsequent day on the intervention of the Indian Embassy. According to the information furnished by our Ambassador the detention was in violation of the Vienna Convention. The matter has been brought to the attention of the Indonesian Government by our Ambassador.

श्री कामेश्वर सिंह : अभी अभी उप मंत्री महोदय ने बताया कि अरेस्ट वियना कन्वेंशन के विरुद्ध कार्य हुआ है। मैं मंत्री जी से जानना चाहूँगा कि इन को यहां दिल्ली में इस गिरफ्तारी की खबर कब मिली ?

दूसरी बात मैं यह जानना चाहता हूँ कि यह घटना 16, 17 की रात को हुई थी तो क्या इंडोनीशिया की सरकार ने भारत सरकार से इस के बारे में कोई क्षमा मांगी है या नहीं, या इस के लिये खेद प्रकट किया है या नहीं ?

SHRI SURENDRA PAL SINGH : As soon as we came to know of this incident, or rather as soon as our Ambassador at Djakarta came to know of this incident, he took up the matter with the Foreign Office in Djakarta and brought to the notice of the authorities there that this arrest and detention was against the Vienna Convention. And as soon as this was told to them, they co-operated and ultimately released him. The question of apology does not arise.

श्री जार्ज फरेन्ड्रीज (बम्बई दक्षिण) : मंत्री महोदय ने बयान से यह साफ नहीं हो रहा है कि इन की गिरफ्तारी हुई क्यों ? कुछ तो बजह होगी जिस को ले कर हमारे इस दूतावास के कर्मचारी की गिरफ्तारी हुई हो। तो मैं यह चाहूँगा कि क्या क्या कारण इंडोनीशिया सरकार ने गिरफ्तारी के बताये हैं, अथवा जिस पुलिस ने उन की गिरफ्तारी की है उसने बताये हैं कि जिस से इन की गिरफ्तारी हुई।

दूसरे यह कि यह जो आप अभी खुलासा कर चुके हैं कि वियना कन्वेंशन का उल्लंघन हुआ यह हमने उन को बताया और उस के बाद मामला समाप्त हो गया। मैं समझता हूँ कि मामला इतनी आसानी से नहीं मिट सकता है। हमें अनुभव है कि जब दिल्ली में किसी भी दूतावास के कोई भी कर्मचारी के बारे में कोई मामला उठता है तो अन्य राष्ट्र के लोग उस प्रश्न को ले कर क्या क्या हल्ला मचाते हैं, इस का काफी अनुभव हमें है, विशेषाधिकार पाकिस्तान और चीन के बारे में जब भी ऐसी समस्या आती है। हम उससे वाकिफ हैं। तो मैं यह जानना चाहूँगा कि सिर्फ आप के राजदूत की ओर से वहां की सरकार को यह बताया गया कि वियना कन्वेंशन का उल्लंघन है, इतने तक ही यह मामला सीमित रखा ? या आपने इस बारे में कोई सख्त निषेध खलित भी दिया है ?

SHRI SURENDRA PAL SINGH : Sir, allow me to give a few more details of this incident as to what transpired at the

Djakarta (C.A.)

[Shri Surendra Pal Singh]

airport. The officer concerned is Shri Sabarwal. He is a clerk in the Indian Embassy in Djakarta. He went to the airport on the night of the 16th April to welcome or receive some guests or relations of his who were arriving by a particular flight. When the relations failed to turn up there, he decided to leave. When he was leaving the building, some two or three people, with a suit case in the hands one of them, came and questioned him as to whether the suit case belonged to him or not. Before he could answer, two or three Policemen also turned up and asked whether the suit case belonged to him. He answered it was not his and he had nothing to do with it. Thereupon, the Police asked him to go with them to the Police Station and he was detained there. It was at about 2 O'clock in the morning of the 17th that he managed to get in touch with the Indian Embassy and our Embassy officials took up this matter with the Indonesian authorities. Because of their intervention and because they were told that the arrest was illegal and was against the Vienna Convention, the Indonesian authorities decided to release him. The assessment of the Indian Ambassador is that this incident took place because of ignorance on the part of Indonesian Police and because of certain misunderstandings. We should not try to read too much into this. All the same, as a follow-up action, we did take steps to inform the Indonesian authorities through our Ambassador. In fact we lodged a protest pointing out to them that this arrest was illegal and uncalled-for and was against the Vienna Convention and we hope that such incidents would not take place in future. We have also taken the precaution of summoning their *charge d'affaires* in Delhi and we have told him that our views should be made known to the Indonesian authorities.

श्री जार्ज करनेबीज : मंत्री महोदय ने जो उत्तर दिया उससे कुछ खुलासा नहीं हो रहा है। मेरा यह सीधा प्रश्न था कि हमारे उस दूतावास के कर्मचारी के ऊपर क्या आरोप था? वह सूटकेस किसने ला कर दे दिया और पुलिस भी तत्काल वहाँ पर आ गई और पूछने लगी

कि तुम कौन हो और यह सूटकेस क्या तुम्हारा है और बस पकड़ कर ले गई। मैं जानना चाहता हूँ कि आखिर वह मामला था क्या और उस हमारे दूतावास के कर्मचारी पर आखिर आरोप क्या था? उन पर क्या स्मर्गलिंग का आरोप था या उस सूटकेस में कुछ ऐसी कंदाबीड सामग्री थी आखिर कुछ तो कारण इंडोनीशिया की सरकार ने उस की गिरफ्तारी के बारे में बताये होंगे इसका खुलासा मंत्री महोदय करें? कुछ तो आरोप रहा ही होगा या तो यह रहा होगा कि वह किसी दूसरे मुसाफिर का सूटकेस लिये जा रहा था इसका खुलासा होना चाहिए।

अभी एक दूसरी चीज मंत्री महोदय ने यह बतलाई है कि उस कर्मचारी का कोई रिश्तेदार उस जहाज से आने वाला था तो यह तो अध्यक्ष महोदय कुछ जंचता नहीं है कि सब्बर-वाल के रिश्तेदार आने वाला था और वह रिश्तेदारों को लेने के लिये वहाँ तक जाता है और सब्बरवाल एक इम्बैसी में काम करने वाला कर्मचारी इन चीजों का काफी अनुभव रखने वाला व्यक्ति ऐसा कोई काम करेगा। वहाँ पहुंचने पर उस को पता लगता है कि उसके रिश्तेदार उस रात नहीं आये और वह ऐयर-पोर्ट बिल्डिंग से निकलता है तो मैं यह भी जानना चाहता हूँ कि उस के रिश्तेदार जो उस रात को आने वाले थे और नहीं आये वह दूसरे दिन पहुंचे या पहले पहुंचे और किस जहाज से पहुंचे इसका भी खुलासा होना चाहिए?

SHRI SURENDRA PAL SINGH : I feel I should have answered the point about the charges levelled against this particular individual.

The charges were levelled verbally by the local Police at the time when they detained him and arrested him. The charges was theft. They said that he had stolen a suit case from somebody else. But later on these charges were not substantiated and we have heard nothing about it, officially or informally. The moment we protested and we interceded, he was released.

MR. SPEAKER : What about the contents of the box ?

SHRI SURENDRA PAL SINGH : The box was never opened. The box was not seen by anybody. It was not produced before us and we do not know what the box contained. Charges were levelled against him but they were not pursued afterwards. As regards receiving or welcoming guests, it is perfectly normal for any Indian official serving abroad, if any relations go there. In this case, the relations turned up the next day by another flight.

12.25 hrs.

PAPERS LAID ON THE TABLE

HEAVY ELECTRICALS (INDIA) LTD., AND HINDUSTAN PHOTO FILMS MANUFACTURING COMPANY LIMITED—REVIEW AND ANNUAL REPORT

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : On behalf of Shri F. A. Ahmed,

I beg to lay on the Table :—

(1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) (a) Review by the Government on the working of the Heavy Electricals (India) Limited, Bhopal, for the year 1967-68.

(b) Annual Report of the Heavy Electricals (India) Limited, Bhopal, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-937/69.*]

(ii) (a) Review by the Government on the working of the Hindustan Photo Films Manufacturing Company Limited, for the year 1967-68.

(b) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-938/69.*]

(2) A copy of Hindi version of Notification No. G.S.R. 416 published in Gazette of India dated the 22nd February, 1969, under sub-section (3) of section 637 of the Companies Act, 1956. [*Placed in Library. See No. LT-939/69.*]

REVIEW AND ANNUAL REPORT OF ASHOKA HOTELS AND JANPATH HOTELS LIMITED.

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—

(1) (i) Review by the Government on the working of the Ashoka Hotels Limited, New Delhi, for the year 1967-68.

(ii) Annual Report of the Ashoka Hotels, Limited, New Delhi for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) (i) Review by the Government on the working of the Janpath Hotels Limited, New Delhi, for the year 1967-68.

(ii) Annual Report of the Janpath Hotels Limited, New Delhi, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-940/69.*]

PERFORMANCE BUDGETS SELECTED ORGANISATIONS—1969-70 VOLUME II

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA) : On behalf of Shri P. C. Sethi,

I beg to lay on the Table a copy of the 'Performance Budgets of Selected Organisations—1969-70 Volume II' (Hindi and English versions). [*Placed in Library. See No. LT-941/69.*]

ESTIMATES COMMITTEE

EIGHTY-SEVENTH REPORT

SHRI P. VENKATASUBBAIAH (Nandyal) : I beg to present the Eighty-seventh Report of the Estimates Committee